

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 384/MP/2018

Subject : Petition seeking approval for creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the Hypothecated Property etc.

Petitioner : Kudgi Transmission Limited and Anr.

Respondents : Bangalore Electricity Supply Company Limited & Ors.

Date of Hearing : 26.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Alok Shankar, Advocate, KTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for approval of creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the Hypothecated Property in the manner, ranking and priority in favour of Petitioner No. 2, acting on behalf of and for the benefits of the Debenture Holders. Learned counsel requested to accord approval for creation of security interest in favour of Debenture Trustee.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to provide the following details, on affidavit, by 13.12.2019:

(a) Auditor certificate with regard to 'Actual Means of Finance' as on COD and Auditor Certificate of the 'Project Cost' and 'Actual Means of Finance' as on application date as required in the prescribed format; and

(b) Actual COD submitted vide Petition of 'Madhugiri-Bidadi 400 k V D/C line' as 27.7.2016. However, the same is submitted as 13.7.2016 vide affidavit dated 3.9.2019. Submit the reason regarding mismatch in both the above dates.

3. Subject to the above, the Commission reserved order in Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

